

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 26

C.P. (IB)/806(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **09.07.2024**

NAME OF THE PARTIES: **BANK OF MAHARASHTRA V/s MRS.**
PRATIMA PRAVINBHAI SHAH

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Adv Tanvi Chaudhari i/b Kay legal associates &LLP for Financial Creditor.
2. None for the Personal Guarantor.
3. Last liberty is granted to the Personal Guarantor to appear in the matter, failing which they shall be set ex-parte and matter will be proceeded on the basis of material available on record on the next date of hearing.
4. List this matter on **31.07.2024** for hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)